

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

PRESENT: Selvi. M.K. Jamuna, M.L.,

Vacation Sessions Judge, Dindigul.

Thursday, the 20th day of May 2021

CV CrI.M.P. No.16/2021

1. Benedict, 56/2021 S/o. Lucas
2. Beni @ Dionisus, 47/2021 S/o. Lucas
3. Alex, 36/2021 S/o. Anthoni
4. Gowtham @ Marshal Gowtham, 26/2021 S/o. Benedict
5. John Peter, 42/2021 S/o. Selvaraj .. Petitioners/A1 to A4 and A6

/vs/

State through

Inspector of Police, Chinnalapatti PS.

Cr. No.109/2021

.. Respondent/Complainant

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.C.Rexin Raj, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed U/s. 438 Cr.P.C. petitioners/ A1 to A4 and A6 pray to relax the condition imposed against them by this Court in CrI.M.P. No.1450/2021 dated 16.04.2021.

Perused online submissions of either sides. Records perused.

The learned counsel for the petitioners submitted that the petitioners were granted Anticipatory bail by this Honourable Court as per order in CrI.M.P. No.1450/2021 dated 16.04.2021 with direction to appear and sign before the respondent police station daily at 10.00 a.m. for the continuous period of 30 days, that the petitioners are sole bread winners of their families and they suffered a lot and he seeks relaxation of condition. The learned Public Prosecutor states that the petitioners abided the condition for 26 days without any remarks. Considering the facts that the petitioners regularly complied the condition and no adverse remarks against the petitioners and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and on considering the facts and circumstances of the case, this Court inclines to relax the condition and hence, the condition imposed against the petitioners/ A1 to A4 and A6 in CrI.M.P. No.1450/2021 dated 16.04.2021 is totally relaxed..

Pronounced by me, this the 20th day of May 2021.

Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul

.2.

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
[“ https://districts.ecourts.gov.in/case_status/case number”](https://districts.ecourts.gov.in/case_status/case_number)

Copy to

The District Munsif-Cum-Judicial Magistrate, Aathoor

The Public Prosecutor, Dindigul.

The Inspector of Police, Chinnalapatti PS.,

To ensure social distancing, they are requested to
download the order from the official web site link.

Thiru.C.Rexin Raj, Advocate
for the petitioner.